

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.819/93

Date of decision: 25.05.1993

SH. DINESH KUMAR

.....

APPLICANT

versus

UNION OF INDIA.

.....

RESPONDENTS

CORAM:-

THE HON`BLE MR. N.V. KRISHNAN, VICE CHAIRMAN

THE HON`BLE MR. B.S. HEGDE, MEMBER (J)

FOR THE APPLICANT

: SH. SANT LAL, COUNSEL

FOR THE RESPONDENTS

: SH. A.N. BATRA, DEPTT.

REPRESENTATIVE.

JUDGEMENT(oral)

This application came up on 19.04.93 when we noted that in respect of his grievance, the applicant had submitted many representations i.e. Annexures A-8 dated 25th March, 1989 to A-11 dated 25th August, 1992. These representations are alleged to have remained unanswered. The learned counsel then submitted that he would be satisfied if a direction was given to the respondents to dispose of these representations. We therefore directed that notice to be issued to respondents.

V

2. By the impugned Annexure A I and Annexure A II orders, the candidature of the applicant for the JAO- part I examination has been treated as provisional. He has prayed that the respondents should regularize his candidature and declare the result.

3. A notice was issued to the respondents along with a copy of our order dated 19.04.93 Shri A.N. Batra, departmental representative is present today.

4. In view of the prayer made in the application and submissions made by the learned counsel on 19.04.93, we are satisfied that this application can be disposed of finally today without waiting for a formal reply from the respondents, by giving suitable directions to the respondents.

5. Accordingly, we dispose of this application with a direction to the respondents to consider the representations Annexure A-8 to A-11 filed by the applicant and dispose them of in accordance with law, if not already done, within a period of two months from the date of receipt of this order, under intimation to the application about the decision taken by the respondents. In case, it is found that the

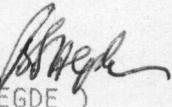
k

(4)

- 3 -

representations have already been disposed of, they are directed to communicate to the applicant a copy of the decision taken by them, within the same time. It is further directed that, if the respondents decide against the applicant about his candidature and publication of results, they should communicate the reasons, therefrom in the reply to the applicant. **UR**

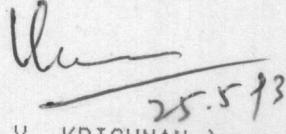
6. The application is disposed of with the aforesaid direction.

  
( B.S. HEGDE )

MEMBER (J)

VW

250593

  
25.5.73  
( N.V. KRISHNAN )

VICE CHAIRMAN